

place in Hyderabad during September, 1958;

(b) if so, the decisions taken; and

(c) the steps taken for implementation of the decisions?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The main decisions taken were with regard to (i) the appointment of Safety Officers and Certifying Surgeons, (ii) drawing up of a list of machines indicating the safeguards to be provided by manufacturers, (iii) extending the limit for filing prosecutions to six months, and (iv) the framing of rules for the control of hazards in the manufacture and formulations of insecticides.

(c) The decisions are under consideration in consultation with the State Governments.

#### Arrears of Rent of Government Buildings

\*353. { Shri Raghunath Singh:  
Shri Ram Krishan:  
Shri Vajpayee:  
Shri Wodeyar:  
Shri A. K. Gopalan:  
Shri Kunhan:  
Shri Narayanankutty Menon:  
Shri V. C. Shukla:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that arrears of rent on Central Government buildings run into a few crores of rupees;

(b) if so, the broad details of those arrears; and

(c) the nature of the steps taken or proposed to be taken to recover the arrears?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chandra): (a) to (c). Figures are available only up to the later part

of 1957. The arrears have to be recovered as follows:—

	Rs.
(i) by the Ministry of Defence	152 lakhs (approx.)
(ii) by the Ministry of Rehabilitation	104 lakhs
(iii) by the Ministry of Works, Housing and Supply	37 lakhs
(iv) by other Ministries of the Government of India	23 lakhs
<b>TOTAL</b>	<b>316 lakhs</b>

Details are given in the Statement laid on the Table of the House. [See Appendix II, annexure No. 54.]

#### Piece-Rate System of Payment

\*354. Shri Halder: Will the Minister of Labour and Employment be pleased to state:

(a) whether any discussion took place on application of piece-rate system of payment in Calcutta docks with the representatives of employers and employees;

(b) if so, the result thereof; and

(c) whether the recommendations of the Jeejeebhoy Committee will be introduced by stages in docks?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The Jeejeebhoy Committee held discussions with all concerned before submitting their review report, which is under consideration.

(c) There is no such proposal under consideration.

#### Indo-Pak Canal Waters Dispute

\*355. { Shrimati Masida Ahmed:  
Shri Goray:

Will the Prime Minister be pleased to state whether it is a fact that the International Law Association which held its meeting in New York during September, 1956 upheld India's stand in toto on the Canal Waters dispute with Pakistan?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): The International Law Association, which is a non-governmental organisation, held a conference in New York in September, 1958. They laid down certain general principles governing the use of rivers flowing through the territories of two or more States. They did not consider any specific problem. There was thus no question of their upholding any particular stand or claim.

A copy of the resolution passed by the International Law Association is placed on the Table of the Lok Sabha. [See Appendix II annexure No. 55.] Honourable Members may draw their own conclusions from the principles enunciated in this resolution.

// Tea Plantations in Kerala

\*356. { Shri E. Madhusudan Rao:  
Shri N. R. Manisamy:  
Shri Goray:

Will the Minister of Commerce and Industry be pleased to state:

(a) the estimated loss in the output of tea and Foreign Exchange earnings therefrom, as a result of labour troubles in Kerala Tea Plantations; and

(b) the steps taken or proposed to be taken in the matter?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) Precise information is not available. The loss in output of tea is estimated by the planters at 4.8 million lbs. in Munnar and Peermade areas. The loss in foreign exchange earnings on this basis is estimated at Rs. one crore.

(b) The conciliation machinery could not bring about a settlement. There has been a demand for adjudication of the dispute but the workers organisations are divided. The State Government, therefore, propose to set up a Conciliation Board under section 5 of the Industrial Disputes Act, 1947 with an independent person as

Chairman and the representatives of parties as members for promoting a settlement of the dispute. //

Employees' Provident Fund

\*357. { Shri Vajpayee:  
Shri Ram Krishan:  
Shrimati Parvathi  
Krishnan:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that Government have been approached by the textile-mill-owners urging that new owners who wanted to restart closed establishments should be exempted from the operation of the Employees' Provident Fund Act for some time; and

(b) if so, Government's reaction thereto?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes. Requests from some Mills have been received.

(b) The matter is under consideration.

Code of Discipline in Industry

\*358. { Shri Rajendra Singh:  
Shri D. C. Sharma:  
Dr. Ram Subhag Singh:  
Shri Achar:  
Shri Raghunath Singh:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that a number of cases of breaches of the Code of Discipline in Industry have been reported to Government;

(b) if so, the number thereof;

(c) whether Government propose to have a study of strikes in the country in the context of the Code of Discipline in Industry; and

(d) if so, when will this study be undertaken?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) 85.